

**IN THE SUPREME COURT OF INDIA**

**INHERENT JURISDICTION**

**CURATIVE PETITION (CRIMINAL) NOS.7-8 OF 2020**  
**IN**  
**REVIEW PETITION (CRIMINAL ) NOS.672-673 OF 2017**  
**IN**  
**CRIMINAL APPEAL NOS. 609-610 OF 2017**

**VINAY SHARMA**

**... PETITIONER**

**Versus**

**THE STATE OF N.C.T. OF DELHI**

**RESPONDENT**

**WITH**

**CURATIVE PETITION (CRIMINAL) NO.6 OF 2020**  
**IN**  
**REVIEW PETITION (CRIMINAL ) NO.570 OF 2017**  
**IN**  
**CRIMINAL APPEAL NO. 607 OF 2017**

**MUKESH**

**... PETITIONER**

**Versus**

**THE STATE OF N.C.T. OF DELHI**

**... RESPONDENT**

**O R D E R**

**The applications for oral hearing are rejected.**

**The applications for stay of execution of death sentence are also rejected.**

**We have gone through the Curative Petitions and the relevant**

**.....2/-**

documents. In our opinion, no case is made out within the parameters indicated in the decision of this Court in Rupa Ashok Hurra vs. Ashok Hurra & Another, reported in 2002 (4) SCC 388. Hence, the Curative Petitions are dismissed.

.....J.  
(N.V. RAMANA)

.....J.  
(ARUN MISHRA)

.....J.  
(ROHINTON FALI NARIMAN)

.....J.  
(R. BANUMATHI)

.....J.  
(ASHOK BHUSHAN)

New Delhi;  
January 14, 2020.

ITEM NO.1001

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CURATIVE PET(R) Nos.7-8/2020 in R.P.(Cr1.) Nos.672-673/2017 in Cr1.A. Nos.609-610/2017

VINAY SHARMA

Petitioner(s)

VERSUS

THE STATE OF N.C.T. OF DELHI THROUGH  
SECRETARY

Respondent(s)

(FOR ADMISSION and IA No.4419/2020-STAY APPLICATION and IA No.4417/2020-ORAL HEARING

IA No.4417/2020 - ORAL HEARING

IA No.4419/2020 - STAY APPLICATION)

WITH

CURATIVE PET(R) No.6/2020 in R.P.(Cr1.) No.570/2017 in Cr1.A. No. 607/2017 (II-C)

(FOR

FOR STAY APPLICATION ON IA 5103/2020

FOR ORAL HEARING ON IA 5106/2020

IA No.5106/2020 - ORAL HEARING

IA No.5103/2020 - STAY APPLICATION)

Date : 14-01-2020 These matters were called on for hearing today.  
CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

By Circulation

UPON perusing papers the Court made the following  
O R D E R

The applications for oral hearing are rejected.

The applications for stay of execution of death sentence are also rejected.

The Curative Petitions are dismissed in terms of the signed order.

(SATISH KUMAR YADAV)  
AR-CUM-PS

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR

(Signed order is placed on the file)